

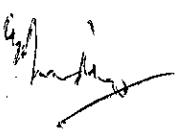
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O.A. 567/91

Tribunal's Order

Dated : 14.10.1991

Applicant by Mr. C.B. Singh, Advocate.
Respondent No.1 by Mr. V.D. Govilkar, Advocate.
Respondent No.2 by Mr. I.J. Naik, Advocate.

Mr. Govilkar opposes this application and states that a copy of this application has been given to him today and some time is needed for obtaining instructions and ascertaining the correct fact. Ten days time for this is granted. The case moved in this petition may also be fixed for consideration on the date already fixed viz. 30.10.1991 till that date no action against the applicant shall be taken on the ground that he was not on any type of leave on 25th September 1991 and at present we make no observation excepted that it is even now open to the applicant to move an application for leave without prejudice may it be with reference to the earlier application which he states has been wrongly rejected. No further orders are needed on the matter of leave of the applicant as both parties will abide by the orders of the Tribunal which may ultimately be passed and we do not expect any action upto 30th October 1991 in the matter of leave as such we do not pass any order.


(M.Y. Priolkar)
Member (A)


(U.C. Srivastava)
Vice-Chairman